

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No.9979 of 2021

Jitendra Bharti

.... Petitioner

Versus

The State of Jharkhand

....Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

Order No.03 Dated- 10.09.2021

The record is put up today as the report is received from the Additional Sessions Judge-V, Chatra wherein it has been mentioned that the case has been transferred to the court of Addl. Sessions Judge-V, Chatra only on 13.08.2021.

Mr. Prem Shankar, Additional Sessions Judge-V, Chatra is directed to submit a report within six weeks annexing therewith the service of report of summons/notices issued to the witnesses cited in the charge-sheet and mentioning therein what steps have been taken regarding the witnesses who were not turned up after receipt of the summons/notice and the witnesses in respect of whom the summons/notices returned unserved.

In view of the said report, four months' extension is allowed to the learned trial court from the date of receipt of copy of this order to conclude the trial.

List this case after receipt of the report of learned the Additional Sessions Judge-V, Chatra.

(Anil Kumar Choudhary, J.)